

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVERNMENT OF INDIA**

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No.A-2/Listing/NCDRC/2021

18.04.2021

NOTICE

All concerned are hereby informed that some of the officials of the National Consumer Disputes Redressal Commission (NCDRC) and their family members have been tested COVID-19 positive and are under medical treatment.

As per the 'SOP on preventive measures to contain spread of COVID-19 in offices' dated 4th June, 2020, issued by the Ministry of Health & Family Welfare, if there is outbreak of COVID-19, the workplace is to be closed for thorough disinfection.

Keeping in view the SOP guidelines for prevention of spread of Corona Virus, the Hon'ble President, NCDRC is pleased to direct as under:-

- (i). The Office Premises of NCDRC shall remain closed for 72 hours,(3 days) on 19th, 20th and 21st April, 2021, i.e. for complete disinfection of Office Premises on Monday, the 19th April,2021, and closure of the Office Block on 20th and 21st April, 2021. (It may be stated that 21st April, 2021 is Holiday, on account of Shree Rama Navami);
- (ii). The sittings in the National Commission have been suspended from 19th April, 2021 to 30th April, 2021. (1st and 2nd May, 2021 are holidays on account of Saturday and Sunday);
- (iii). Only one Bench of the National Commission, presided by one Hon'ble Member to be nominated by the Hon'ble President on day to day basis, will function from 22nd April, 2021 till 30th April, 2021;
- (iv). The Hon'ble Member, nominated by the Hon'ble President, will hear the matters through virtual hearing (Vide Conferencing) from Home;
- (v)(a). The matters listed on 19th and 20th April, 2021, except the matters in which urgency is involved, shall be adjourned by the Registry to such dates, after 2nd May, 2021, in such a way that on any day there may not be more than 15 matters for final hearing, after giving advance notice of two weeks to the Counsel / Parties.
- (b). The matters listed on 19th and 20th April, 2021, in which urgency is involved, will be listed on 22nd and 23rd April, 2021 respectively;
- (vi)(a) Similarly, the matters listed from 22nd April, 2021 to 30th April, 2021, in which urgency is involved, will be listed on the dates already fixed.

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- (b) The rest of the matters may be adjourned by the Registry to such dates, after 2nd May, 2021, in such a way that on any day there may not be more than 15 matters for final hearing, after giving advance notice of two weeks.
- (vii). In addition to the urgent matters, the matters in which dates shall be given by the Hon'ble President, will also be listed.

This issues with the approval of the Hon'ble President, NCDRC.


(S.Hanumantha Rao)
Joint Registrar

Copy to:

1. Section Officer (IT) - for uploading the Notice on the website of the NCDRC.
2. Notice Board/Main Entrance


(S.Hanumantha Rao)
Joint Registrar